

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 217
23/252/ND/2021**

IN THE MATTER OF:

M/s. Indo World Infrastructure Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 13.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Prashant Mehta and Ms. Neha
Tanwar, Advocates**

For the ROC

:Ms. Sweety Kumar, AROC.

For the Income Tax Department

**:Mr. Kunal Sharma and Ms. Zehra
Khan, St. Counsels and Ms.
Shreya Choudhary, Advocate.**

ORDER

Heard the submissions made by the learned counsel for the appellant. Counsel for the appellant is directed to serve fresh copy of the petition on the RoC to enable them to file their reply in the matter.

Proxy counsel for the Income Tax Department has submitted that they have already filed their report in the matter. Now post the matter to **26.04.2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)